

REGISTRAR GENERAL
HIGH COURT, CALCUTTA



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[By e-Mail]

No. 2811 - RG.

Date: 17.07.2021.

To:

(1) All The District Judges:

(Darjeeling, Kalimpong, Jalpaiguri, Cooch Behar, Uttar Dinajpur, Dakshin Dinajpur, Malda, Murshidabad, Purba Bardhaman, Paschim Bardhaman, Bankura, Birbhum, Purulia, Paschim Midnapore, Jhargram, Purba Midnapore, Howrah, Hooghly, Nadia, North 24 Parganas, South 24 Parganas and Andaman & Nicobar Islands); &

(2) The Chief Judges: City Sessions Court; City Civil Court and Presidency Small Causes Court, Calcutta.

Sub: Functioning of the Subordinate Judiciary.

Sir/Madam,

As resolved by the Hon'ble Covid Committee in its meeting dated 15.07.2021 and subsequently approved by the Hon'ble Chief Justice (Acting), I am directed to inform that the subordinate judiciary will continue to function in the same manner as they are following presently, until further decision is taken.

The learned judges of those courts have also been directed to strictly follow the roster allocated to them and make full utilization of the available resources virtual/hybrid or physical for functioning of the court.

Yours faithfully,

Ananya Bandyopadhyay
[Ananya Bandyopadhyay]
Registrar General. 17.7.21